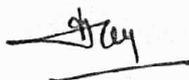


**Compliance Report on behalf of**  
**Department of Mines & Geology**  
**Submitted in**  
**Hon'ble National Green Tribunal ( Principal Bench)**  
**With reference to**  
**order dated 22-08-2022 in the Matter of**  
**Original Application**  
**No. 209/2022**  
**by**  
**Megh Singh & Others**  
**Versus**  
**State of Rajasthan & Others**

**BACKGROUND**

- ★ The applicant, Shri Megh Singh, resident of Randhisar, tehsil Sujangarh, district Churu by sending the letter petition to the hon'ble Tribunal, sought protection of the remaining part of Randhisar Pahari, Tehsil Sujangarh, District Churu, Rajasthan.
- ★ It has been stated that above said Pahari, being part of Arawali Range, was providing environmental cover to the area of 10 village panchayats for retaining monsoon ensuring rainfall.
- ★ The above said Pahari is at the verge of extinction due to Illegal mining. Surrounding 8-10 hillocks have already disappeared due to unsustainable mining.
- ★ It is stated that the mining agreement for the period of 10 years permitting mining in the area had expired on 15.10.2009 and due to objection by the Forest Department, mining in the area was stopped by the Mining Department. Thereafter, the Mining Mafia succeeded in getting the 20 years mining leases w.e.f 20.06.2011. It has been complained that the lessees have carried out the mining in utter violation of the lease conditions.
- ★ Mining has been done so unscientifically by straight cutting Randhisar Pahari to the depth of 250-500 feet that remaining part of Randhisar Pahari may fall at any time causing such human disaster as occurred in Maharangarh Durg Jodhpur stampede and Bhopal Gas leakage. Illegal and excessive unsustainable mining is



destroying ecology of Randhisar Pahari, a part of Arawali range, endangering the lives of inhabitants and future generations.

- ★ The applicant has given the list of firms/persons carrying on mining activities and list of stone crushers operating in the area and also enclosed photographs of alleged illegal mining.
- ★ In view of the serious allegations made in the letter Petition, the hon'ble Tribunal vide its order dated 22.04.2022 constituted a Joint Committee comprising of Chief Conservator of Forests, Regional Office, MoEFF & CC, Lucknow, Uttar Pradesh representative of State PCB, Director, Department of Mines and Geology, Government of Rajasthan, and District Magistrate, Churu District. The State PCB was made the Nodal agency for coordination and compliance.
- ★ The Joint Committee was directed to meet within four weeks, undertake site visits, look into the grievances of the applicants, take requisite action by following due process of law and submit the factual and action taken report was to be furnished within two months.
- ★ In compliance thereof, the Joint Committee visited the site on 06.06.2022 and 07.06.2022 and submitted its report vide email dated 27.06.2022 in the hon'ble Tribunal.
- ★ The hon'ble Tribunal observed in its order dated 22.08.2022 that the report of the Joint committee has been prepared casually without looking into all material aspects of compliance with consent conditions and environmental norms and generalized, vague, conjectural and contradictory observations have been made in the report without undertaking detailed enquiry and verifying specific individual compliance status.
- ★ Apart from the other directions to the various authorities, the hon'ble Tribunal ordered the State Pollution Control Board and the Director, Mines & Geology as under -

"22. The Department of Mines and Geology, Rajasthan and State PCB are under statutory obligations to take all requisite measures to prevent and abate environmental pollution/ degradation independent of and even before giving of any directions and passing of any order by this Tribunal or any other Court and, therefore, the Director, Department of Mines and Geology, Rajasthan and State PCB must enquire into the factual position regarding compliance with consent conditions and environmental norms in the present case and take appropriate remedial action to prevent and abate environmental pollution/



degradation by following due process of law. Report regarding Action Taken/To Be Taken with specific timelines be also filed by them within one month at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

26. In their replies the State PCB and Director, Mines and Geology, Government of Rajasthan shall specifically mention details regarding compliance with the consent conditions and environmental norms by the lessees and stone crushers. In his reply the District Collector, Churu shall specifically give all details regarding proceedings taken by him against each of the defaulting lessees for recovery of penalties imposed for pre 2009 and post 2011 defaults/illegal mining as referred to above."

**In compliance of the orders of the hon'ble Tribunal, the Director, Mines & Geology and the Member-Secretary, RSPCB convened a meeting on 07.09.2022 and directed the senior field officers of both the departments to carry out a detailed inspection of the area.**

#### **FIELD VISIT**

**In compliance the following officers visited the mining area of Randhisar on 12.09.2022. -**

- 1- Shri Bhim Singh, Superintending Mining Engineer, Department of Mines & Geology, Bikaner.
2. Mrs. Savita, Regional Officer, RSPCB, Nagaur.
3. Shri Lalit Mangal, Mining Engineer, Department of Mines & Geology, Shri Ganganagar.
4. Shri SL Guru, Assistant Mining Engineer, Department of Mines & Geology, Churu.
5. Shri Hemant Kumar, Junior Environment Engineer, RSPCB, Nagaur
6. Shri Arjun Ram, Mines Foreman, Department of Mines & Geology, Churu.
7. Shri Tausif Ahmed, Mines Foreman, Department of Mines & Geology, Churu.

**The salient features of the field report are as under -**

- 42 mining leases for mineral stone ballast all around the Randhisar Pahari were allotted as mining lease to the lease holders during the year 1973 to 1981.



- One mining lease in the year 2010, two in 2021 and another two were cancelled in August, 2022 on various grounds. Out of the rest 37 mining leases, 35 were cancelled on 09.09.2022, one on 16.09.2022 and the last one on 19.09.2022, so, there were only two mines in force on the day of inspection.
- Out of these 37 mining leases, mining activities in 18 leases were prohibited in the past due to various reasons and in the rest 19 leases, mining was permitted, however on the day of inspection, no mining activities were found anywhere in the area. The copy of the joint field report is enclosed herewith as **Annexure - A**.
- The boundary pillars were found erected on these 19 mining leases.
- The boundary wall/wire fencing was found in 17 mining leases, except in ML No. 40/1987 & 68/1978.
- Out of these 19 leases, plantation as per provisions was found to be done in 5 leases, partial plantation found in 6 leases and no plantation was found in the rest 8 leases.
- Lease wise inspection reports of 6 leases out of these 19 are enclosed herewith as **Annexure B01 to B06**.
- Inspection of 45 existing stone crushers was carried out. The plant machinery of the crushers was found to be covered by tin sheds.
- The plantation has been done by all the stone crushers, however it was found less than 33% in 7 crushers.
- For the kind perusal of the hon'ble Tribunal, inspection reports of 3 stone crushers has been enclosed herewith as **Annexure C01 to C03**.

**The 18 mining leases, in which the mining activities were banned in the past, and 5 leases which had been cancelled earlier, were visited on 16.09.2022. The outcome of the inspection is as under -**

- In 13 leases wire fencing/boundary wall was found to be constructed, whereas in the rest 10 leases wire fencing or boundary wall was not erected.
- Out of the 23 mining leases, partial plantation was found to have done only in 2 leases.
- The construction of boundary pillars was found in 5 leases. In rest of the 18 leases, boundary pillars were not available.
- Detailed report of these 23 leases is enclosed herewith as **Annexure - D**.



## **Status report on various issues -**

### **1. Recovery of penalty under Land Revenue Act -**

- There are illegal mining cases against 22 mining lease holders in which a total of Rs. 18.77 Crore is due.
- Hon'ble High Court, Jodhpur has stayed recovery proceedings in two cases amounting to Rs. 2.74 Crore in ML No. 74/1977 (SBCWP No. 9470/2016) and ML No. 60/1983 (SBCWP No. 16668/2019).
- The process of recovery of all the dues (penalty amount) of illegal mining, a total of Rs. 16.03 Crore has been initiated against the 20 lessees, under the Land Revenue Act and Requisition Certificates has been issued by the Assistant Mining Engineer, Churu on 12.09.2022.
- Two lease holders having ML No. 59/1981 & 161/1990 have deposited Rs. 8.60 lacs & Rs. 11.79 lacs respectively on 17.09.2022.

### **2. Randhisar hill being in Aravalli range -**

- As per the letter dated 16.01.2003 of the Directorate of Mines & Geology on the basis of information from the Survey of India, Government of India had provided the list of 15 districts of Rajasthan which fall in the Aravalli Range and the district Churu is not a part of this range.

### **3. Water Harvesting System -**

- No water harvesting system has been created by any lease holder in the area.

### **4. CSR/CER Activities -**

- No lessee has incurred expenditure on CSR/CER activities.

### **5. Subletting of leases -**

- No case of subletting of leases to other persons has come to the notice of the department.

### **6. Safety zone of 7.5 meter -**

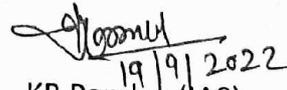
- As per the provision of keeping a gap of 7.5 meter on the boundary of the mining lease has not been followed by any lease holder in this area.



**Steps taken by the State Government -**

- All the 37 mining leases situated in this area has been cancelled by the department on the basis of illegal, unsafe and unscientific mining on 09.09.2022, 16.09.2022 and on 19.09.2022. For kind perusal of the hon'ble Tribunal, the cancellation orders of ML No 11/1978, 18/1980, 42/1978 & 05/1981 has been enclosed herewith as Annexure - E01, E02, E03 & E04.
- The process of recovery of all the dues (penalty amount) of illegal mining, a total of Rs. 16.03 Crore has been initiated against the 20 lessees, under the Land Revenue Act and Requisition Certificates has been issued by the Assistant Mining Engineer, Churu on 12.09.2022. One Requisition Certificate of ML No. 65/1983 is enclosed herewith as Annexure - F.
- The show cause notice has been issued to the Assistant Mining Engineer, Churu by the Director, Mines & Geology on 07.09.2022.
- The details of all the 42 mining leases and 45 stone crushers has been depicted in composite lists and has been enclosed herewith as Annexure - G & H.

It is being stated most humbly that the Department of Mines & Geology has taken all the possible steps as per existing rules and provisions and compliance report is being submitted herewith for the kind perusal of the Tribunal with request that in view of the above submissions, the compliance report be taken on record.



KB Pandya (IAS)

Director, Department of Mines & Geology  
Udaipur

Date 19.09.2022

संयुक्त जांच रिपोर्ट

आज दिनांक 12.09.2022 को माननीय हरित प्राधिकरण मुख्य पीठ नई दिल्ली द्वारा ओरिजिनल एप्लीकेशन नम्बर 209/2022 में पारित आदेश दिनांक 22.08.2022 की पालना में जिला-चूरु, तहसील-सुजानगढ के खनन क्षेत्र रणधीसर पहाड़ी की डायवर्जन की हुई वन भूमि में स्वीकृत किये गये खननपट्टा क्षेत्र एवं ग्राम रणधीसर में स्थापित स्टोन केशर ईकाइयों का निरीक्षण संयुक्त टीम के निम्न अधिकारियों द्वारा किया गया:-

1. श्री भीम सिंह, अधीक्षण खनि अभियंता, खान एवं भू-विज्ञान विभाग, बीकानेर वृत्त, बीकानेर।
2. श्रीमती सविता, क्षेत्रिय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, नागौर।
3. श्री ललित मंगल, खनि अभियंता, खान एवं भू-विज्ञान विभाग, श्रीगंगानगर।
4. श्री सोहनलाल गुरु, सहायक खनि अभियंता, खान एवं भू-विज्ञान विभाग, चूरु।
5. श्री हेमन्त कुमार, कनिष्ठ पर्यावरण अभियन्ता, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, नागौर।
6. श्री अर्जुनराम, खनि कार्यदेशक-II सहायक खनि अभियंता, खान एवं भू-विज्ञान विभाग, चूरु।
7. श्री तौसिफ अहमद, खनि कार्यदेशक-II सहायक खनि अभियंता, खान एवं भू-विज्ञान विभाग, चूरु।

सहायक खनि अभियंता, चूरु द्वारा मौके पर प्रस्तुत किये गये कार्यालय रिकॉर्ड के अनुसार उक्त खनन क्षेत्र में पूर्व में विभाग द्वारा कुल 42 खननपट्टे स्वीकृत किये गये थे, जिसमें से 1 खननपट्टा कार्यालय खनि अभियन्ता, बीकानेर के आदेश दिनांक 12.08.2010 से खण्डित किये जाने से 41 खननपट्टे वर्ष 2020 तक प्रभावशील रहे। खननपट्टाधारियों द्वारा म्युटेशन की कार्यवाही निर्धारित समयावधि में नहीं किये जाने के कारण कार्यालय सहायक खनि अभियन्ता, चूरु के आदेश दिनांक 28.07.2021 से 1 खननपट्टा, दिनांक 09.11.2021 से 1 खननपट्टा व दिनांक 26.08.2022 से 2 खननपट्टे खण्डित किये गये थे। इस प्रकार दिनांक 26.08.2022 के पश्चात् कुल 37 खननपट्टे प्रभावशील रहे, जिनमें से 35 खननपट्टे कार्यालय अधीक्षण खनि अभियन्ता, बीकानेर के आदेश दिनांक 09.09.2022 द्वारा खननपट्टों में खननकार्य संविदा की शर्तों की पालना नहीं किये जाने एवं अवैध खनन की बकाया होने से खण्डित किये जा चुके हैं, जिनका कब्जा राज्य हित में दिनांक 10.09.2022 को लिया जा चुका है। साथ ही 2 खननपट्टों के संबंध में मौके पर उपस्थित सहायक खनि अभियन्ता, चूरु द्वारा अवगत कराया गया कि उक्त खननपट्टों में खननपट्टाधारी को दिये गये नोटिस की 30/45 दिवसीय अवधि दिनांक 11.09.2022 को पूर्ण होने से उक्त खननपट्टों को खण्डित किये जाने हेतु प्रस्ताव दिनांक 12.09.2022 को कार्यालय से उच्च अधिकारियों को प्रेषित किये जा चुके हैं।

दिनांक 09.09.2022 को खननपट्टे खण्डित किये जाने से पूर्व 19 खननपट्टों में खननकार्य चालू था, जिनका मौके पर निरीक्षण किया गया। मौके पर उक्त खननपट्टों में खननकार्य पूर्ण रूप से बन्द पाया गया। उक्त खननपट्टों की राजस्थान राज्य प्रदूषण नियंत्रण मंडल द्वारा जारी संचालन सम्मति एवं खननपट्टों की संविदा के अनुसार वायर फेंसिंग/परमानेंट

Tony  
3/10  
सोहनलाल  
28  
Savita

वॉल, लीज पीलर एवं वृक्षारोपण के संबंध में पूर्व में पट्टेधारियों द्वारा की गयी पालना बाबत निरीक्षण किया गया, उक्त 19 खननपट्टों की निरीक्षण रिपोर्ट संलग्न है।

- निरीक्षण किये गये 19 खननपट्टों में लीज पीलर लगे हुए पाये गये।
- 19 खननपट्टों में से कुल 2 खननपट्टों (एम.एल. 71/1983 एवं 101/1977) में बाउण्ड्री वॉल की हुई पायी गयी तथा कुल 15 खननपट्टों में वायर फेंसिंग की हुई पायी गयी एवं शेष 2 खननपट्टों (एम.एल. 40/1987 एवं 68/1978) में बाउण्ड्री वॉल/वायर फेंसिंग की हुई नहीं पायी गयी।
- 19 खननपट्टों में से कुल 5 खननपट्टों के पट्टाधारियों (एम.एल. 162/1990, 36/1986, 49/1983, 68/1978 व 15/1980) द्वारा नियमानुसार वृक्षारोपण किया हुआ पाया गया। तथा 6 खननपट्टेधारियों (एम.एल. 161/1990, 74/1978, 73/1977, 92/1978, 53/1978 व 16/1999) द्वारा आंशिक वृक्षारोपण एवं शेष 8 खननपट्टों के पट्टाधारियों द्वारा वृक्षारोपण नहीं किया जाना पाया गया।

इसके अतिरिक्त उक्त क्षेत्र में स्थापित स्टोन केशरों का भी निरीक्षण किया गया। पूर्व में उक्त क्षेत्र में 51 स्टोन केशर स्थापित थे, जिसमें से 6 स्टोन केशर डिसमेंटल हो जाने से वर्तमान में 45 स्टोन केशर संचालित है, निरीक्षण के दौरान सभी स्टोन केशर की प्लांट मशीनरी टिन शेड से कवर्ड पायी गयी। जिसकी निरीक्षण रिपोर्ट संलग्न है। कुल 7 केशर (आशोपा इण्डस्ट्रीज, गुरुकृपा स्टोन केशर, हरिओम ग्रीट उद्योग, हरिओम केशर उद्योग, जे.एस.सी. वर्क्स, श्री देवी इण्डस्ट्रीज व हरिओम स्टोन केशर) में वृक्षारोपण 33 प्रतिशत से कम पाया गया।

संयुक्त जांच रिपोर्ट मौके पर बनाई जाकर हस्ताक्षर किये गये

MP-II Chura

MS, SANA

12/09/2022  
AME Chura

JEE.

25/09/22  
SME Bikaner

Posy  
mf II  
Chura

Meeta  
Ro. Nagar

**INSPECTION REPORT IN COMPLIANCE TO NGT ORDER DATED 22/08/2022 IN  
THE MATTER OF O.A. 209/2022**

Annex - B01

(Under Section 24 of the Air Act, 1981 and Under Section 10 of EP Act, 1986)

1	a. Name of the Mining Lease	Sh. Ashwini kumarsain ML No.- 13/1978
	b. Address of the Mining Lease	Village- Randhisar, Tehsil- Sujangarh District- Churu
	c. Area of the Mining Lease	0.3500hect.
	d. Mobile	9462000003
2	Date of Inspection	12/09/2022
3	Type of Industry	Mines
4	Status of the Mining Lease	Cancelled
5	Status of consent under Air Act, 1981	CTO was issued for the production capacity of 114400 TPA which stands valid till 28.02.2023  In reference to cancellation order issued by SME Bikaner vide letter no 1862 dated 09.09.2022, recommendation for revocation of CTO has been forwarded to RSPCB Head Office Jaipur.

**Status of Consent to operate Conditions found during the inspection at the site:**

S.No.	Description of required compliance	Observation
1	Whether water sprinkling was found carried out at critical points prone to air pollution.	Lease was found non-operational during inspection due to cancellation of mining lease.
2.	Status of Overburden	No overburden found
3	Whether adequate plantation was found at the site	Inadequate plantation <i>Zero plantation near mining lease</i>
4	Status of Wire Fencing/Permanent Wall	Wire fencing found at outer side of the mining lease area
5	Status of Lease Pillars	Lease pillars were found at the time of inspection
6	Status of Rainwater harvesting structure available at the site	No rainwater harvesting structure found at the site

*MF-III*  
ME SML

*38*  
(SME Bikaner)

*2/10/22*  
AME Churu

*Almond*  
JEE

*Quity*  
RO, Nagaur

*37*  
MF-II Churu

*Tony*  
MEI  
(Churu)

**INSPECTION REPORT IN COMPLIANCE TO NGT ORDER DATED 22/08/2022 IN  
THE MATTER OF O.A. 209/2022**

(Under Section 24 of the Air Act, 1981 and Under Section 10 of EP Act, 1986)

Annex - B02

1	a. Name of the Mining Lease	M/S Jai Ma Stone ML No.- 15/1980
	b. Address of the Mining Lease	Village- Randhisar, Tehsil- Sujangarh District- Churu
	c. Area of the Mining Lease	0.5000hect.
	d. Mobile	7406859885
2	Date of Inspection	12/09/2022
3	Type of Industry	Mines
4	Status of the Mining Lease	Cancelled
5	Status of consent under Air Act, 1981	CTO was issued for the production capacity of 101470 TPA which stands valid till 31.05.2026  In reference to cancellation order issued by SME Bikaner vide letter no 1918 dated 09.09.2022, recommendation for revocation of CTO has been forwarded to RSPCB Head Office Jaipur.

**Status of Consent to operate Conditions found during the inspection at the site:**

S.No.	Description of required compliance	Observation
1	Whether water sprinkling was found carried out at critical points prone to air pollution.	Lease was found non-operational during inspection due to cancellation of mining lease.
2	Status of Overburden	No overburden found
3	Whether adequate plantation was found at the site	Approx. 74 Adequate plantation
4	Status of Wire Fencing/Permanent Wall	Wire fencing found at entry point of the mining lease area
5	Status of Lease Pillars	Lease pillars were found at the time of inspection
6	Status of Rainwater harvesting structure available at the site	No rainwater harvesting structure found at the site

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SME Bikaner

*Handwritten signature*  
AMECH

*Handwritten signature*  
JEE

*Handwritten signature*  
Ro, nagaur

*Handwritten signature*  
MFE  
(CANN)

**INSPECTION REPORT IN COMPLIANCE TO NGT ORDER DATED 22/08/2022 IN  
THE MATTER OF O.A. 209/2022**

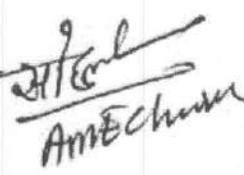
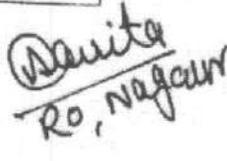
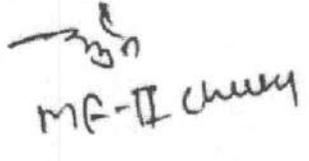
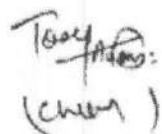
Annex - B03

(Under Section 24 of the Air Act, 1981 and Under Section 10 of EP Act, 1986)

1	a. Name of the Mining Lease	Sh. Khiya ram ML No.- 16/1999
	b. Address of the Mining Lease	Village- Randhisar, Tehsil- Sujangarh District- Churu
	c. Area of the Mining Lease	0.6000hect.
	d. Mobile	9116792787
2	Date of Inspection	12 /09/2022
3	Type of Industry	Mines
4	Status of the Mining Lease	Cancelled
5	Status of consent under Air Act, 1981	CTO was issued for the production capacity of 135720 TPA which stands valid till 30.04.2026  In reference to cancellation order issued by SME Bikaner vide letter no 1905 dated 09.09.2022, recommendation for revocation of CTO has been forwarded to RSPCB Head Office Jaipur.

**Status of Consent to operate Conditions found during the inspection at the site:**

S.No.	Description of required compliance	Observation
1	Whether water sprinkling was found carried out at critical points prone to air pollution.	Lease was found non-operational during inspection due to cancellation of mining lease.
2.	Status of Overburden	No overburden found
3	Whether adequate plantation was found at the site	Approx 40 Inadequate plantation
4	Status of Wire Fencing/Permanent Wall	Wire fencing found at outer side of the mining lease area
5	Status of Lease Pillars	Lease pillars were found at the time of inspection
6	Status of Rainwater harvesting structure available at the site	No rainwater harvesting structure found at the site

 (SME Bikaner)  
 AME Churu  
 JEE  
 Ro, Nagaur  
 MF-II Churu  
 Churu

**INSPECTION REPORT IN COMPLIANCE TO NGT ORDER DATED 22/08/2022 IN  
THE MATTER OF O.A. 209/2022**

(Under Section 24 of the Air Act, 1981 and Under Section 10 of EP Act, 1986)

Annex - B04

1	a. Name of the Mining Lease	M/s Ambika Stone Balast Suppliers ML No.- 36/1986
	b. Address of the Mining Lease	Village- Randhisar, Tehsil- Sujangarh District- Churu
	c. Area of Mining lease	0.5523 Hectare
	d. Mobile No.	9414402070
2	Date of Inspection	12/09/2022
3	Type of Industry	Mines
4	Status of Mining lease:	Cancelled
5	Status of consent under Air Act, 1981	CTO was issued for the production capacity of 106836 TPA which stands valid till 30.09.2027  In reference to cancellation order issued by SME Bikaner vide letter no 1939 dated 09.09.2022, recommendation for revocation of CTO has been forwarded to RSPCB Head Office Jaipur.

**Status of Consent to operate Conditions found during the inspection at the site:**

S.No.	Description of required compliance	Observation
1	Whether water sprinkling was found carried out at critical points prone to air pollution.	Lease was found non-operational during inspection due to cancellation of mining lease.
2	Status of Overburden	No overburden found
3	Whether adequate plantation was found at the site	Approx- 80 Adequate plantation
4	Status of Wire Fencing/Permanent Wall	Wire fencing found at entry point of the mining lease area
5	Status of Lease Pillars	Lease pillars were found at the time of inspection
6	Status of Rainwater harvesting structure available at the site	No rainwater harvesting structure found at the site

M.S. Gana (SME Bikaner) - Am E Chaur - JEE - Ro, Nayan

M.A. Chaur - Tosy (Chaur)

**INSPECTION REPORT IN COMPLIANCE TO NGT ORDER DATED 22/08/2022 IN  
THE MATTER OF O.A. 209/2022**

Annex - B05

(Under Section 24 of the Air Act, 1981 and Under Section 10 of EP Act, 1986)

1	a. Name of the Mining Lease	M/s Ma Bhawani Stone ML No.- 40/1987
	b. Address of the Mining Lease	Village- Randhisar, Tehsil- Sujangarh District- Churu
	c. Area of the Mining Lease	0.5581 hect.
	d. Mobile	9660315171
2	Date of Inspection	12 /09/2022
3	Type of Industry	Mines
4	Status of the Mining Lease	Cancelled
5	Status of consent under Air Act, 1981	CTO was issued for the production capacity of 106836 TPA which stands valid till 31.10.2023  In reference to cancellation order issued by SME Bikaner vide letter no 1967 dated 09.09.2022 , recommendation for revocation of CTO has been forwarded to RSPCB Head Office Jaipur.

**Status of Consent to operate Conditions found during the inspection at the site:**

S.No.	Description of required compliance	Observation
1	Whether water sprinkling was found carried out at critical points prone to air pollution.	Lease was found non-operational during inspection due to cancellation of mining lease.
2.	Status of Overburden	No overburden found
3	Whether adequate plantation was found at the site	Inadequate plantation <i>Zero plantation near mining lease</i>
4	Status of Wire Fencing/Permanent Wall	No Wire fencing found at outer side of the mining lease area
5	Status of Lease Pillars	Lease pillars were found at the time of inspection
6	Status of Rainwater harvesting structure available at the site	No rainwater harvesting structure found at the site

*Handwritten signature*  
ME SARA

*Handwritten signature*  
(SME Bikaner)

*Handwritten signature*  
AMECHAN

*Handwritten signature*  
JEE

*Handwritten signature*  
Ro, Jaipur

*Handwritten signature*  
MAJCHAND

*Handwritten signature*  
Tosy  
MET  
(CHURU)

**INSPECTION REPORT IN COMPLIANCE TO NGT ORDER DATED 22/08/2022 IN  
THE MATTER OF O.A. 209/2022**

Annex - B06

(Under Section 24 of the Air Act, 1981 and Under Section 10 of EP Act, 1986)

1	a. Name of the Mining Lease	Sh. Megha ram ML No.- 41/1978
	b. Address of the Mining Lease	Village- Randhisar, Tehsil- Sujangarh District- Churu
	c. Area of the Mining Lease	0.4000hect.
	d. Mobile	9982499834
2	Date of Inspection	12 /09/2022
3	Type of Industry	Mines
4	Status of the Mining Lease	Cancelled
5	Status of consent under Air Act, 1981	CTO was issued for the production capacity of 80121 TPA which stands valid till 30.04.2026  In reference to cancellation order issued by SME Bikaner vide letter no 1883 dated 09.09.2022, recommendation for revocation of CTO has been forwarded to RSPCB Head Office Jaipur.

**Status of Consent to operate Conditions found during the inspection at the site:**

S.No.	Description of required compliance	Observation
1	Whether water sprinkling was found carried out at critical points prone to air pollution.	Lease was found non-operational during inspection due to cancellation of mining lease.
2.	Status of Overburden	No overburden found
3	Whether adequate plantation was found at the site	Inadequate plantation <i>Zero plantation near mining lease.</i>
4	Status of Wire Fencing/Permanent Wall	Wire fencing found at outer side of the mining lease area
5	Status of Lease Pillars	Lease pillars were found at the time of inspection
6	Status of Rainwater harvesting structure available at the site	No rainwater harvesting structure found at the site

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*(SME Bikaner)*

*AMECHAN*

*H. JEE*

*Ro. Nagaur*

*MA II Churu*

*(Churu)*

## INSPECTION REPORT

(Under Section 24 of the Air Act, 1981 and Under Section 10 of EP Act, 1986)

Annex - C01

1	a. Name of the Industry	M/s Amar Grit Udyog (Unit ID- 28049)
	b. Address of the Industry	Khasra No. 343 Village- Randhisar Tehsil- Sujangarh District- Churu <span style="float: right;">(Land Conv - 5085 qm<sup>2</sup>) 2</span>
	c. E-mail	-
	d. Mobile	9413361814
	e. Telephone	-
2	Date of Inspection	12 /09/2022
3	Type of Industry	Stone Crushing unit
4	Nature of Industry	Air Polluting
5	Size of Industry: Large/ Medium/ Small	Small
6	Category of Industry: Red/ Orange/ Green/ Others	Orange
7	Status of Operation during inspection: Operational/ Non-operational/ Closed/ Any other	Operational / <input checked="" type="checkbox"/> Non-Operational
8	Status of consent under Air Act, 1981	<u>CTO was issued for the production capacity of 100 TPD stone grit which is valid till 31/12/2022.</u>

### Details of Plant & Machinery: -

S. No.	Machinery	Description
1	Jaw Crusher	Primary Jaw Crusher-01 Secondary Jaw Crusher- <del>NIL</del> Bajri/ Dust Plant- <del>NIL</del>
2	Vibratory Screen	<input checked="" type="checkbox"/> Yes
3	Source of water	Water Tankers / Borewell
4	DG set (if any)	Yes / <input checked="" type="checkbox"/> No If Yes, then capacity KVA

### Status of Pollution Control Measures found during the inspection at the site:

S.No.	Description of non-compliance	Observation
1	Whether Jaw crusher was found covered?	<input checked="" type="checkbox"/> Covered / <input type="checkbox"/> Partially Covered / <input type="checkbox"/> Uncovered

		<u>04</u> Nos. of Sides were found covered. <del>NIL</del> Nos. of Sides were found uncovered. Top was found <del>uncovered</del> / covered.						
2.1	Whether <b>granulator or secondary jaw crusher</b> was found covered?	Covered / Partially Covered / Uncovered <u>NA</u> _____ Nos. of Sides were found covered. _____ Nos. of Sides were found uncovered. Top was found uncovered / covered.						
2.2	Whether <b>Vibratory Screen</b> was found covered?	<input checked="" type="checkbox"/> Covered / Partially Covered / Uncovered <u>04</u> Nos. of Sides were found covered. _____ Nos. of Sides were found uncovered. Top was found uncovered / covered.						
2.3	Whether <b>Chakki/Dust Machine</b> was found covered?	Covered / Partially Covered / Uncovered <u>NA</u> _____ Nos. of Sides were found covered. _____ Nos. of Sides were found uncovered. Top was found uncovered / covered.						
3	Whether <b>mechanical chute</b> was provided with the drop point of dust conveyor?	<input checked="" type="checkbox"/> Yes / No						
4	Whether <b>water storage facility</b> has storage facility of atleast 3000litres?	<input checked="" type="checkbox"/> Yes / No						
5	Whether <b>hard surface path/muroom road</b> was provided in the premises?	<input checked="" type="checkbox"/> Yes / No						
6	Whether there is provision of regular <b>cleaning and wetting</b> of the ground within the premises?	Yes / No Flexible pipe for sprinkling provided? Yes / No						
	<b>Plantation</b>	Approx. <table border="1"> <tr> <td>Trees</td> <td>12 Nos.</td> <td>300 m<sup>2</sup></td> </tr> <tr> <td>Newly Planted Saplings</td> <td>20 Nos.</td> <td>500 m<sup>2</sup></td> </tr> </table> Total area: 800 m <sup>2</sup> <input checked="" type="checkbox"/> Adequate	Trees	12 Nos.	300 m <sup>2</sup>	Newly Planted Saplings	20 Nos.	500 m <sup>2</sup>
Trees	12 Nos.	300 m <sup>2</sup>						
Newly Planted Saplings	20 Nos.	500 m <sup>2</sup>						
8	Whether <b>wind breaking wall</b> is provided?	<input checked="" type="checkbox"/> Yes / No						
9	Whether <b>boundary</b> of the unit was demarcated?	_____ Nos. of sides were found						



## INSPECTION REPORT

Annex - C02

(Under Section 24 of the Air Act, 1981 and Under Section 10 of EP Act, 1986)

1	a. Name of the Industry	M/s Angira Stones (Unit ID- 37977)
	b. Address of the Industry	Khasra No. 924/31, 926/641 Village- Randhisar Tehsil- Sujangarh District- Churu <i>(Land.com - 440 9000 m)</i>
	c. E-mail	-
	d. Mobile	-
	e. Telephone	9462475991
2	Date of Inspection	12 /09/2022
3	Type of Industry	Stone Crushing unit
4	Nature of Industry	Air Polluting
5	Size of Industry: Large/ Medium/ Small	Small
6	Category of Industry: Red/ Orange/ Green/ Others	Orange
7	Status of Operation during inspection: Operational/ Non-operational/ Closed/ Any other	Operational / <input checked="" type="checkbox"/> Non-Operational
8	Status of consent under Air Act, 1981	<u>CTO was issued for the production capacity of 10,000 CFT/ Dav stone grit which is valid till 31/05/2023.</u>

### Details of Plant & Machinery: -

S. No.	Machinery	Description
1	Jaw Crusher	Primary Jaw Crusher- 01 Secondary Jaw Crusher- 01 Bajri/ Dust Plant- 01
2	Vibratory Screen	01, <del>02</del>
3	Source of water	Water Tankers / Borewell <input checked="" type="checkbox"/>
4	DG set (if any)	Yes / No If Yes, then capacity KVA

### Status of Pollution Control Measures found during the inspection at the site:

S.No.	Description of non- compliance	Observation
1	Whether Jaw crusher was found covered?	Covered <input checked="" type="checkbox"/> / Partially Covered / Uncovered

		<u>04</u> Nos. of Sides were found covered <u>NIL</u> Nos. of Sides were found uncovered Top was found <u>uncovered</u> / covered.						
2.1	Whether granulator or secondary jaw crusher was found covered?	Covered / Partially Covered Uncovered  <u>04</u> Nos. of Sides were found covered <u>NIL</u> Nos. of Sides were found uncovered Top was found <u>uncovered</u> / covered.						
2.2	Whether Vibratory Screen was found covered?	Covered <input checked="" type="checkbox"/> / Partially Covered Uncovered  <u>04</u> Nos. of Sides were found covered <u>NIL</u> Nos. of Sides were found uncovered Top was found <u>uncovered</u> / covered.						
2.3	Whether Chakki/Dust Machine was found covered?	Covered <input checked="" type="checkbox"/> / Partially Covered Uncovered  <u>04</u> Nos. of Sides were found covered <u>NIL</u> Nos. of Sides were found uncovered Top was found <u>uncovered</u> / covered.						
3	Whether mechanical chute was provided with the drop point of dust conveyer?	Yes / No <input checked="" type="checkbox"/>						
4	Whether water storage facility has storage facility of atleast 3000litres?	Yes / No <input checked="" type="checkbox"/>						
5	Whether hard surface path/muroom road was provided in the premises?	Yes / No <input checked="" type="checkbox"/>						
6	Whether there is provision of regular cleaning and wetting of the ground within the premises?	Yes <input checked="" type="checkbox"/> / No Flexible pipe for sprinkling provided? Yes <input checked="" type="checkbox"/> / No						
7	Plantation	Approx. <table border="1"> <tr> <td>Trees</td> <td>40 Nos.</td> <td>1000 m<sup>2</sup></td> </tr> <tr> <td>Newly Planted Saplings</td> <td>800 Nos.</td> <td>2500 m<sup>2</sup></td> </tr> </table> Total area: 3500 m <sup>2</sup> Adequate	Trees	40 Nos.	1000 m <sup>2</sup>	Newly Planted Saplings	800 Nos.	2500 m <sup>2</sup>
Trees	40 Nos.	1000 m <sup>2</sup>						
Newly Planted Saplings	800 Nos.	2500 m <sup>2</sup>						
8	Whether wind breaking wall is provided?	Yes <input checked="" type="checkbox"/> / No						

9	Whether boundary of the unit was demarcated?	<u>4</u> demarcated	Nos. of sides were found
10	Whether water sprinklers were provided at the strategic locations: Jaw Crusher Inlet Outlet Secondary jaw crusher/Granulator Inlet Outlet Outlet of vibratory screen	<u>yes</u>	Yes <input checked="" type="checkbox"/> / No Yes <input checked="" type="checkbox"/> / No
11	Whether Sign Board (including name, address, product and production capacity) is provided?	<input checked="" type="checkbox"/> Yes / No	

Atul  
AME Churn

S  
(SME Bitancer)

Hemant  
JEE

Navita  
RO, RS PCB nag

Son  
MFT  
Churn

Faisal  
ME SANE

Tony  
MFT  
(Churn)

**INSPECTION REPORT**

(Under Section 24 of the Air Act, 1981 and Under Section 10 of EP Act, 1986)

1	a. Name of the Industry	M/s Anjani Crusher Udyog (Unit ID- 42808)
	b. Address of the Industry	Khasra No. 653/404 (New 1022/724) Village- Randhisar (Land Conv-2529x) Tehsil- Sujangarh District- Churu
	c. E-mail	-
	d. Mobile	9414092733
	e. Telephone	-
2	Date of Inspection	12/09/2022
3	Type of Industry	Stone Crushing unit
4	Nature of Industry	Air Polluting
5	Size of Industry: Large/ Medium/ Small	Small
6	Category of Industry: Red/ Orange/ Green/ Others	Orange
7	Status of Operation during inspection: Operational/ Non-operational/ Closed/ Any other	<del>Operational</del> / <del>Non-Operational</del>
8	Status of consent under Air Act, 1981	<u>CTO was issued for the production capacity of 500 TPD stone grit which is valid till 31/07/2023.</u>

**Details of Plant & Machinery: -**

S. No.	Machinery	Description
1	Jaw Crusher	Primary Jaw Crusher-01 Secondary Jaw Crusher-01 Bajri/ Dust Plant-01
2	Vibratory Screen	01, <del>Yes</del>
3	Source of water	Water Tankers / <del>Borewell</del>
4	DG set (if any)	<del>Yes</del> / <del>No</del> If Yes then capacity _____ KVA

**Status of Pollution Control Measures found during the inspection at the site:**

S.No.	Description of non-compliance	Observation
1	Whether Jaw crusher was found covered?	<del>Covered</del> / <del>Partially Covered</del> / <del>Uncovered</del>

		<u>04</u> Nos. of Sides were found covered. <del>Zero</del> Nos. of Sides were found uncovered. Top was found <del>uncovered</del> / <input checked="" type="checkbox"/> covered.						
2.1	Whether <b>granulator or secondary jaw crusher</b> was found covered?	<input checked="" type="checkbox"/> Covered / <del>Partially Covered</del> / <input checked="" type="checkbox"/> Uncovered  <u>04</u> Nos. of Sides were found covered. <del>Zero</del> Nos. of Sides were found uncovered. Top was found <del>uncovered</del> / <input checked="" type="checkbox"/> covered.						
2.2	Whether <b>Vibratory Screen</b> was found covered?	<input checked="" type="checkbox"/> Covered / <del>Partially Covered</del> / <input checked="" type="checkbox"/> Uncovered  <u>04</u> Nos. of Sides were found covered. <del>Zero</del> Nos. of Sides were found uncovered. Top was found <del>uncovered</del> / <input checked="" type="checkbox"/> covered.						
2.3	Whether <b>Chakki/Dust Machine</b> was found covered?	<input checked="" type="checkbox"/> Covered / <del>Partially Covered</del> / <input checked="" type="checkbox"/> Uncovered  <u>04</u> Nos. of Sides were found covered. <del>Zero</del> Nos. of Sides were found uncovered. Top was found uncovered / <input checked="" type="checkbox"/> covered.						
3	Whether <b>mechanical chute</b> was provided with the drop point of dust conveyor?	<input checked="" type="checkbox"/> Yes / <del>No</del>						
4	Whether <b>water storage facility</b> has storage facility of atleast 3000litres?	<input checked="" type="checkbox"/> Yes / <del>No</del>						
5	Whether <b>hard surface path/murum road</b> was provided in the premises?	<input checked="" type="checkbox"/> Yes / <del>No</del>						
6	Whether there is provision of regular <b>cleaning and wetting</b> of the ground within the premises?	<input checked="" type="checkbox"/> Yes / <del>No</del> Flexible pipe for sprinkling provided? <input checked="" type="checkbox"/> Yes / <del>No</del>						
7	<b>Plantation</b>	Approx. <table border="1"> <tr> <td>Trees</td> <td><u>20</u> Nos.</td> <td><u>500</u> m<sup>2</sup></td> </tr> <tr> <td>Newly Planted Saplings</td> <td><u>80</u> Nos.</td> <td><u>2000</u> m<sup>2</sup></td> </tr> </table> Total area: <u>2500 m<sup>2</sup></u> Adequate	Trees	<u>20</u> Nos.	<u>500</u> m <sup>2</sup>	Newly Planted Saplings	<u>80</u> Nos.	<u>2000</u> m <sup>2</sup>
Trees	<u>20</u> Nos.	<u>500</u> m <sup>2</sup>						
Newly Planted Saplings	<u>80</u> Nos.	<u>2000</u> m <sup>2</sup>						
8	Whether <b>wind breaking wall</b> is provided?	<input checked="" type="checkbox"/> Yes / <del>No</del>						
9	Whether <b>boundary</b> of the unit was demarcated?	<u>04</u> Nos. of sides were found						

		demarcated		
10	Whether water sprinklers were provided at the strategic locations: Jaw Crusher Inlet Outlet Secondary jaw crusher/Granulator Inlet Outlet Outlet of vibratory screen	<input checked="" type="checkbox"/>	/	<input checked="" type="checkbox"/>
		<input checked="" type="checkbox"/>	/	<input checked="" type="checkbox"/>
		<input checked="" type="checkbox"/>	/	<input checked="" type="checkbox"/>
		<input checked="" type="checkbox"/>	/	<input checked="" type="checkbox"/>
		<input checked="" type="checkbox"/>	/	<input checked="" type="checkbox"/>
11	Whether Sign Board (including name, address, product and production capacity) is provided?	<input checked="" type="checkbox"/>	/	<input checked="" type="checkbox"/>

AmEchum (SME Bikaner)

H. G. G. G.  
JEE

Danita  
RO, RSPCB Naga

mf II Chem

ME SANR

ME

निरीक्षण रिपोर्ट

आज दिनांक - 16/09/2022 को माननीय राष्ट्रीय हरित प्राधिकरण मुख्य पीठ नई दिल्ली द्वारा ऑनरीजिनल एप्लीकेशन नंबर - 209/2022 में पारित आदेश दिनांक - 22/08/2022 की पालना में अधोदत्ताक्षरकारों द्वारा जिला - चुरू तहसील खुजानगढ के खेत क्षेत्र - रणधीसर पहाड़ी की उपवर्जन की हुई वन भूमि में स्वीकृत किये गये खेत पट्टों क्षेत्र में दिनांक - 09/09/2022 को उक्त खेत पट्टों को खंडित किये जाने से पूर्व, जिन खेत पट्टों में खेत कार्य बंद था, उन खेत पट्टों का निरीक्षण किया गया।

दिनांक - 09/09/2022 से पूर्व रणधीसर पहाड़ी की वन भूमि में कुल 42 खेत पट्टों में से 05 खेत पट्टे खंडित किये जा चुके थे तथा शेष 37 खेत पट्टे प्रभावशील थे, जिनमें से 19 खेत पट्टों में खेत कार्य चालू था तथा शेष 18 खेत पट्टों में खेत कार्य पूर्ण रूप से बंद था।

दिनांक - 09/09/2022 को खंडित किये गये खेत पट्टों में से 19 खेत पट्टे जिनमें खेत कार्य चालू था, का



Amallesh  
NFB  
Srinivasan  
Comm. Officer



16/09/2022  
NFB  
Dundhisat

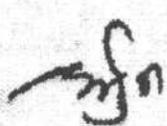
 P.T.O

लगातार

\* दिनांक - 12/09/2022 को निरीक्षण किया गया था।  
दिनांक - 09/09/2022 से पूर्व प्रजापशील - 18 खनन  
पट्टे तिनमें खनन कार्य बंद था एवं 05 खनन  
पट्टे जो पूर्व में खंडित किये जा चुके थे, का  
निरीक्षण किये जाने पर उक्त खनन पट्टों में  
खनन कार्य पूर्णरूप से बंद पाया गया। उक्त  
- 23 खनन पट्टों में लीज पिलर, वायर फेंडिंग/  
बाइंड्री वॉल एवं वृक्षारोपण इत्यादि के संबंध  
में रिपोर्ट निम्नानुसार है -

\* - खनन पट्टा संख्या - 40/1985, 25/1979, 32/1988,  
54/1978, 48/1978, 74/1983, 60/1983, 44/1978,  
45/1978 एवं 06/2001 में लीज पिलर, वायर  
फेंडिंग/ बाइंड्री वॉल एवं वृक्षारोपण नहीं  
पाया गया।

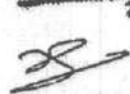
\* - खनन पट्टा संख्या - 86/1983, 59/1981, 43/1978,  
एवं 36/1980 में वायर फेंडिंग एवं खनन पट्टा  
संख्या - 22/2003, 11/1978, 65/1983, 62/1983,  
95/1978, 54/1990, 75/1983, 52/1990 व 21/1988  
में रास्ते की तरह बाइंड्री वॉल पाई गई।



Amalind  
1998  
Srinivasan  
G. Srinivasan

  
MST

सोहन  
AMECHUM

— अगे —  


लगातार

\* खनन पट्टा संख्या - 24/2003 व 59/1981 में आंशिक वृक्षारोपण किया जाना पाया गया तथा खनन पट्टा संख्या - 86/1983, 11/1978, 65/1983, 62/1983, 95/1978, 54/1990, 75/1983, 36/1980, 42/1978, 52/1990 एवं 21/1988 में वृक्षारोपण नहीं पाया गया।

\* - खनन पट्टा संख्या - 24/2003, 75/1983, 59/1981, 36/1980, व 42/1978 में लीज दिलाने लगे हुए पार गेजे तथा खनन पट्टा संख्या - 86/1983, 11/1978, 65/1983, 62/1983, 95/1978, 54/1990, 52/1990 व 21/1988 में लीज दिलाने नहीं पाए गये।

रणधीसर पहाड़ी की डायवर्जन की हुई वन भूमि में पूर्व में स्वीकृत किये गये 42 खनन पट्टों की सूची रिपोर्ट के साथ संलग्न है। निरीक्षण रिपोर्ट मॉडेल पर बनाई जाकर हस्ताक्षर किये गये।

16/9/2022  
MF-Chunra

Arundh  
MF  
Sinc...  
Con...

16/09/2022  
AME Chunra  
(Camp - Ranthambore)

16/9/2022  
(SMAE Bikaner)

कार्यालय अधीक्षण खनि अभियन्ता, खान एवं भू विज्ञान विभाग, बीकानेर(राजस्थान)  
Office of the Supdt. Mining Engineer, Deptt. Of Mines and Geology, C-64, Sadulganj, Bikaner (Rajasthan)  
Tel. no 0151-2226611

E-mail- [sme.bikaner@rajasthan.gov.in](mailto:sme.bikaner@rajasthan.gov.in)

क्रमांक:- अखअ/बीका/अप्र/चुरु/एम.एम.एल.-11/1978/1780 दिनांक :- 9.9.2022

**कार्यालय आदेश**

श्री पूराराम पुत्र श्री धन्नाराम हरिजन, निवासी- नापासर, जिला-बीकानेर के पक्ष में खननपट्टा एम. एल. 11/1978, खनिज-स्टोन बैलास्ट, क्षेत्रफल 3052वर्गमीटर, निकट ग्राम-रणधीसर, तहसील-सुजानगढ़, जिला-चुरु के पक्ष में कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, श्रीगंगानगर के आदेश क्रमांक सखअ/श्रीगंगा/एम.एम.एल./11/1978/378 दिनांक 09.03.1978 द्वारा संविदा पंजीयन की तिथि से 10 वर्ष की अवधि के लिए स्वीकृत किया गया। संविदा का पंजीयन दिनांक 26.04.1978 को हुआ। इस प्रकार खननपट्टा की अवधि दिनांक 26.04.1978 से 25.04.1988 तक के लिए स्वीकृत हुआ। कार्यालय खनि अभियन्ता, बीकानेर के आदेश क्रमांक सखअ/बीके/एम.एम.एल. 11/1978/779 दिनांक 04.05.1981 द्वारा खननपट्टे का हस्तांतरण सर्वश्री पी.जी. स्टोन केशिंग इण्डस्ट्रीज, गजनेर रोड़, बीकानेर के पक्ष में स्वीकृत हुआ। खननपट्टा का प्रथम नवीनीकरण एम.एल. 58/1987 दिनांक 31.10.1987 को अवधि दिनांक 27.04.1988 से 26.04.1998 व द्वितीय नवीनीकरण एम.एल. 17/1998 दिनांक 23.04.1998 को अवधि दिनांक 27.04.1998 से 26.04.2018 तक के लिए आवेदन पत्र प्रस्तुत किया गया।

उक्त खननपट्टा तत्समय राजस्थान अप्रधान खनिज रियायत नियमावली 1986 के नियम 17(2) के अन्तर्गत बढ़ी हुई अवधि में प्रभावशील रहा। राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 9(2) के तहत खननपट्टे की अवधि दिनांक 26.04.2028 तक स्वतः ही बढ़ गई है। वर्तमान में खननपट्टे का स्थिर भाटक 49,000/- है। सहायक खनि अभियन्ता, चुरु ने निम्न दोषों के निवारण हेतु 30/45 दिवसीय चेतना पत्र क्रमांक 88 दिनांक 03.06.2022 जारी किया। जो कि पट्टाधारी को दिनांक 12.06.2022 को तामिल हुआ।

1. यह कि देय राशि रूपये 59,82,809/-आपके विरुद्ध बकाया है और निश्चित तिथि पर भुगतान करने में आप असफल रहे हैं। यह संविदा की धारा की धारा 4(3)(4) एवं राजस्थान अप्रधान खनिज रियायत नियमावली 2017 की धारा 28(2)(II) का उल्लंघन है।

पट्टाधारी द्वारा उक्त चेतना पत्र की पालना निर्धारित समयावधि पश्चात भी नहीं करने के कारण एवं वर्तमान में पट्टेधारी के विरुद्ध राशि मय ब्याज रूपये 59,95,059 /-बकाया होने से सहायक खनि अभियन्ता, चुरु ने उक्त खनन पट्टा खण्डित करने के प्रस्ताव इस कार्यालय को पठाये है। श्रीमान अतिरिक्त निदेशक(खान), जोधपुर ने उक्त खनन पट्टा खण्डित करने का अनुमोदन अपने पत्र क्रमांक 2479 दिनांक 09.09.2022 से प्रदान किया।

अतः सहायक खनि अभियन्ता, चुरु के प्रस्तावानुसार राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियमों में प्रदत्त शक्तियों का उपयोग करते हुए उक्त खनन पट्टा प्रतिभूति राशि जब्त करते हुए तुरंत प्रभाव से खण्डित किया जाता है।

भीम सिंह

अधीक्षण खनि अभियन्ता,

बीकानेर वृत्त बीकानेर।

दिनांक: 9.9.2022

क्रमांकसम/ 1781-85

प्रतिलिपी:-निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. श्रीमान अतिरिक्त निदेशक(खान), जोधपुर को उनके पत्र क्रमांक 2479 दिनांक 09.09.2022 के संदर्भ में सूचनार्थ प्रेषित है।
2. श्रीमान जिला कलक्टर, चुरु।
3. सहायक खनि अभियन्ता, चुरु को उनके पत्र क्रमांक 441 दिनांक 07.09.2022 के संदर्भ में
4. उप वन संरक्षक, चुरु।
5. सर्वश्री पी.जी. स्टोन केशिंग इण्डस्ट्रीज, निवास:- पार्वती सदन, गजनेर रोड़, बीकानेर, जिला-बीकानेर द्वारा सहायक खनि अभियन्ता, चुरु

भीम सिंह

अधीक्षण खनि अभियन्ता,

बीकानेर वृत्त बीकानेर।

कार्यालय अधीक्षण खनि अभियन्ता, खान एवं भू विज्ञान विभाग, सी-64, सादुलगंज, बीकानेर वृत्त बीकानेर।  
क्रमांक:अखअ/बीका/अप्र/चुरु/एम.एल. 162/1990/1873 दिनांक: 9.9.2022

कार्यालय आदेश

Annex-E02

श्री आईदान धोबी पुत्र श्री मालचन्द धोबी के पक्ष में खनि अभियन्ता, बीकानेर कार्यालय के आदेश क्रमांक खअ/बीका/एम.एल.एल.-18/80/868 दिनांक 27.05.1981 द्वारा एक खनन पट्टा खनिज स्टोन बैलास्ट क्षेत्रफल 4800वर्गमीटर निकट ग्राम-रणधीसर, तहसील-सुजानगढ, जिला चूरु में वार्षिक स्थिरमाटक रूपये 840/- पर संविदा पंजीयन की तिथि से 10 वर्ष के लिये अवधि दिनांक 27.06.1981 से 26.06.1991 तक के लिए प्रभाव में आया। खनि अभियन्ता, बीकानेर के आदेश क्रमांक खअ/बीका/एम.एल.एल.-162/90/565 दिनांक 05.07.1991 से प्रथम नवीनीकरण अवधि दिनांक 27.06.1991 से 26.06.2001 के लिये स्वीकृत किया गया। पट्टाधारी द्वारा द्वितीय नवीनीकरण एम.एल.एल. 35/2000 दिनांक 02.08.2000 को अवधि दिनांक 27.06.2001 से 26.06.2021 तक के लिए आवेदित किया गया। उक्त खननपट्टा राजस्थान अप्रधान खनिज रियायत नियम 1988 के नियम 17(2) के तहत प्रभावशील रहा है। कार्यालय अतिरिक्त निदेशक(खान), जोधपुर जोन, जोधपुर के आदेश क्रमांक अनिखा/जोध/सीसी/अप्र/चुरु/एम.एल./162/90/1638 दिनांक 20.06.2017 द्वारा खननपट्टा का नामांतरण श्री राजेन्द्र पंवार पुत्र स्व. आईदान धोबी, निवासी- हनुमान धोरा, पानी की टंकी के पास, वार्ड नं. 14, सुजानगढ, तहसील- सुजानगढ, जिला-चूरु (राजस्थान) के पक्ष में स्वीकृत किया गया। राजस्थान अप्रधान खनिज रियायत नियम, 2017 के नियम 9(2) के तहत खननपट्टे की अवधि 26.06.2031 तक स्वतः ही बढ़ी हुई मानी गयी। वर्तमान में खननपट्टे का स्थिर माटक 68,800/- है। सहायक खनि अभियन्ता, चूरु ने निम्न दोषों के निवारण हेतु पट्टाधारी को चेतना पत्र संख्या 56 दिनांक 01.08.2022 जारी किया गया। जो कि पट्टेधारी को नियमानुसार तामिल हुआ।

1-खान सुरक्षा महानिदेशालय द्वारा नियुक्त तकनीकी कार्मिक/खान प्रबन्धक की उपस्थिति में खननकार्य किया जाना नहीं पाया गया।

2- खननपट्टे के संबंध में अनुमोदित खनन योजना(माईनिंग प्लान) के अनुसार खननकार्य नहीं किया जाना पाया गया।

पट्टाधारी द्वारा चेतना पत्र का प्रस्तुत जबाब दिनांक 28.06.2022 अनुसार चेतना पत्र की पूर्ण पालना नहीं हुई। चेतना पत्र की निर्धारित अवधि समाप्त होने के पश्चात भी पूर्ण पालना नहीं होने से सहायक खनि अभियन्ता, चूरु द्वारा खननपट्टे का क्षेत्रफल बहुत कम 4800वर्गमीटर होने व अनुमोदित खनन योजना(माईनिंग प्लान) के अनुसार बैंच बनाकर सुरक्षित तरीके से खननकार्य किया जाना संभव नहीं होने का उल्लेख करते हुए उक्त खनन पट्टे को खण्डित करने के अनुमोदन का प्रस्ताव निदेशालय, उदयपुर को प्रेषित करते हुए प्रति इस कार्यालय को पृष्ठांकित की गयी। तत्पश्चात इस कार्यालय के पत्रांक 1687 दिनांक 07.09.2022 द्वारा निदेशालय को अनुसंधान की गयी। जिस पर निदेशालय, खान एवं भू विज्ञान विभाग, राजस्थान उदयपुर ने अपने पत्र क्रमांक: 825 दिनांक 08.09.2022 के द्वारा उक्त खनन पट्टा खण्डित करने का अनुमोदन प्रदान किया।

अतः सहायक खनि अभियन्ता, चूरु के प्रस्तावानुसार राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियमों में प्रदत्त शक्तियों का उपयोग करते हुए उक्त खनन पट्टा प्रतिभूति राशि जमा करते हुए तुरन्त प्रभाव से खण्डित किया जाता है।

भीमसिंह

अधीक्षण खनि अभियन्ता,  
बीकानेर वृत्त बीकानेर।

दिनांक: 9.9.2022

क्रमांकसम/ 1874-79

प्रतिलिपी:-निम्न को सूचनार्थ एवं आवश्यक कार्यावाही हेतु प्रेषित है:-

1. श्रीमान निदेशक, निदेशालय, खान एवं भू विज्ञान विभाग, राजस्थान उदयपुर को उनके पत्र क्रमांक: निदे/प.2(एच-1)चुरु/2022/825 दिनांक 08.09.2022 के संदर्भ में।
2. श्रीमान जिला कलक्टर, चूरु।
3. सहायक खनि अभियन्ता, चूरु को उनके पत्र क्रमांक 422 दिनांक 07.09.2022 के संदर्भ में।
4. उप वन संरक्षक, चूरु।
5. श्री राजेन्द्र पंवार पुत्र स्व. आईदान धोबी, निवासी- हनुमान धोरा, पानी की टंकी के पास, वार्ड नं. 14, सुजानगढ, तहसील- सुजानगढ, जिला-चूरु (राजस्थान) द्वारा सहायक खनि अभियन्ता, चूरु।
6. रक्षित पत्रावली

भीमसिंह

अधीक्षण खनि अभियन्ता,  
बीकानेर वृत्त बीकानेर।

श्री गोपीराम पुत्र श्री महादेव प्रसाद अग्रवाल, रानी बाजार, बीकानेर के पक्ष में एक खननपट्टा खनिज स्टोन बैलास्ट निकट ग्राम-रणधीसर, तहसील सुजानगढ़ जिला चुरू क्षेत्रफल 4582 वर्गमीटर वार्षिक स्थिर भाटक 1484.60 पर खननपट्टे का प्रथम नवीनीकरण अवधि दिनांक 27.01.1979 से 26.01.1989 तक के लिये कार्यालय सहायक खनि अभियन्ता, श्रीगंगानगर के आदेश क्रमांक सखअ/श्रीगंगा/एम.एल./42/1978/2446 दिनांक: 28.10.1978 द्वारा स्वीकृत किया गया। पट्टाधारी द्वारा खननपट्टे का द्वितीय नवीनीकरण एम.एल. 27/1988 अवधि दिनांक 27.01.1989 से 26.01.1999 तक के लिए दिनांक 02.08.1988 को आवेदित किया गया। पट्टाधारी द्वारा खननपट्टे का तृतीय नवीनीकरण एम.एल. 15/1999 अवधि दिनांक 27.01.1999 से 26.01.2019 तक के लिए दिनांक 10.05.1999 को आवेदित किया गया। उक्त खननपट्टा तत्समय राजस्थान अप्रधान खनिज रियायत नियमावली 1986 के नियम 17(2) के अन्तर्गत बढी हुई अवधि में प्रभावशील रहा।

राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 9(3) के तहत खननपट्टे की अवधि दिनांक 31.03.2025 तक स्वतः ही बढ़ गई है। कार्यालय अधीक्षण खनि अभियन्ता, बीकानेर वृत्त, बीकानेर के आदेश क्रमांक अखअ /बीका /अप्र / एमएल-42/78/410 दिनांक 31.01.2018 द्वारा खननपट्टा का हस्तान्तरण श्री मोंगीलाल पुत्र श्री घीसाराम जाति जाट, निवासी छापर, तहसील सुजानगढ़ जिला चुरू(राजस्थान) के पक्ष में स्वीकृत किया गया। वर्तमान में खननपट्टे का स्थिर भाटक 49,000/- है। सहायक खनि अभियन्ता, चुरू ने निम्न दोषों के निवारण हेतु 30/45 दिवसीय चेतना पत्र क्रमांक 136 दिनांक 01.06.2022 जारी किया।

1. आपके के पक्ष में स्वीकृत खनन पट्टे का मौका पंचनामा दिनांक 05.03.2022 के अनुसार आप द्वारा खनन पट्टा क्षेत्र के बाहर 3932 टन खनिज मैसेनरी स्टोन का अवैध खनन किया जाना पाया गया। जिसकी मोंग नियमानुसार रु. 13,76,200/- कायम की गई।

जिसकी पालना में खनन पट्टाधारी द्वारा दिनांक 09.06.2022 को राशि रु. 1,00,000/- जमा करवाई गई परन्तु नोटिस दिनांक 01.06.2022 पूर्ण पालना नहीं कि गई है। पट्टाधारी द्वारा उक्त चेतना पत्र की पूर्ण पालना निर्धारित समयावधि पश्चात भी नहीं करने के कारण एवं वर्तमान में पट्टेधारी के विरुद्ध राशि मय ब्याज रूपये 12,76,200/- बकाया होने से सहायक खनि अभियन्ता, चुरू ने उक्त खनन पट्टा खण्डित करने के प्रस्ताव इस कार्यालय को पठाये। श्रीमान अतिरिक्त निदेशक(खान), जोधपुर ने उक्त खनन पट्टा खण्डित करने का अनुमोदन अपने पत्र क्रमांक 2491 दिनांक 09.09.2022 से प्रदान किया।

अतः सहायक खनि अभियन्ता, चुरु के प्रस्तावानुसार राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियमों में प्रदत्त शक्तियों का उपयोग करते हुए उक्त खनिज पट्टा प्रतिभूति राशि जमा करते हुए तुरंत प्रभाव से खण्डित किया जाता है।

  
भूमि सिंह

अधीक्षण खनि अभियन्ता,  
बीकानेर वृत्त बीकानेर।

दिनांक: 9.9.2022

कमांकसम/ 1847-51

प्रतिलिपी:-निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. श्रीमान अतिरिक्त निदेशक(खान), जोधपुर को उनके पत्र कमांक 2491 दिनांक 09.09.2022 के संदर्भ में सूचनार्थ प्रेषित है।
2. श्रीमान जिला कलक्टर, चुरु।
3. सहायक खनि अभियन्ता, चुरु को उनके पत्र कमांक 479 दिनांक 07.09.2022 के संदर्भ में
4. उप वन संरक्षक, चुरु।
5. श्री मोंगी लाल पुत्र श्री घीसाराम जाती जाट निवासी छापर तहसील सुजानगढ जिला चुरु द्वारा स.ख.अ. चुरु।

  
भूमि सिंह

अधीक्षण खनि अभियन्ता,  
बीकानेर वृत्त बीकानेर।

श्री सुरजाराम पुत्र श्री उमाराम निवासी-ग्राम खुंगरास अगुणा तहसील सुजानगढ़ जिला चूरु (राजस्थान) के पक्ष में एक खननपट्टा खनिज स्टोन बैलारट निकट ग्राम रणधीसर, तहसील सुजानगढ़ जिला चूरु में क्षेत्र 2800वर्गमीटर वार्षिक स्थिर भाटक 500/- प्रति वर्ष की दर से सविदा पंजीयन की तिथि से 10 वर्ष के लिए कार्यालय खनि अभियन्ता, खान एवं भू विज्ञान विभाग, बीकानेर के आदेश क्रमांक खअ/बीके/एम.एम.एल./05/81/736 दिनांक 28.04.1991 द्वारा स्वीकृत होकर अवधि दिनांक 14.08.1991 से 13.08.1991 के लिए प्रभावी हुआ। खनि अभियन्ता, बीकानेर के आदेश क्रमांक 711-719 दिनांक 28.07.1990 के द्वारा खननपट्टा का हस्तांतरण श्री झूमरमल खिलेरी पुत्र श्री अमराराम खिलेरी, निवासी- खुंगरास अगुणा, तहसील- सुजानगढ़, जिला-चूरु (राजस्थान) के पक्ष में स्वीकृत हुआ। खननपट्टे का प्रथम नवीनीकरण एम.एम. 161/1990 अवधि दिनांक 14.08.1991 से 13.08.2001 तक के लिए कार्यालय अधीक्षण खनि अभियन्ता, बीकानेर वृत्त, बीकानेर कार्यालय के आदेश क्रमांक 571 दिनांक 05.07.1991 के तहत स्वीकृत किया गया। खननपट्टे का द्वितीय नवीनीकरण एम.एम. 40/2000 अवधि दिनांक 14.08.2001 से 13.08.2021 तक के लिए दिनांक 11.08.2000 को खनि अभियन्ता, बीकानेर कार्यालय में आवेदित किया गया। उक्त खननपट्टा तत्समय राजस्थान अप्रधान खनिज रियायत नियमावली 1988 के नियम 17(2) के अन्तर्गत बड़ी हुई अवधि में प्रभावशील रहा। राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 9(2) के तहत खननपट्टे की अवधि दिनांक 13.08.2031 तक स्वतः ही बढ़ गई है। वर्तमान में खननपट्टे का स्थिर भाटक 88,600/- है।

इस कार्यालय के आदेश क्रमांक खअ/बीके/ अग्र/एमएल-161/1990/2553 दिनांक 24.11.2021 द्वारा खननपट्टा का हस्तान्तरण सर्वश्री अम्बे माईन्स एण्ड मिनरल्स, पता- खसरा नं.- 834/344, निकट ग्राम रणधीसर तहसील सुजानगढ़ जिला चूरु (राजस्थान) के पक्ष में स्वीकृत किया गया।

सहायक खनि अभियन्ता, चूरु ने निम्न दोषों के निवारण हेतु पट्टाधारी को चेतना पत्र संख्या 75 दिनांक 01.06.2022 जारी किया गया। जो कि पट्टेधारी को नियमानुसार तामिल हुआ।

- 1- खननकार्य के दौरान खनन मजदूरों द्वारा सुरक्षा उपकरणों का उपयोग नहीं किया जाना पाया गया।
- 2- खान सुरक्षा महानिदेशालय द्वारा नियुक्त तकनीकी कार्मिक/खान प्रबन्धक की उपस्थिति में खननकार्य किया जाना नहीं पाया गया।
- 3- खननपट्टे के संबंध में अनुमोदित खनन योजना(माईनिंग प्लान) के अनुसार खननकार्य नहीं किया जाना पाया गया।

पट्टाधारी द्वारा चेतना पत्र का प्रस्तुत जबाब दिनांक 29.06.2022 अनुसार चेतना पत्र की पूर्ण पालना नहीं हुई। चेतना पत्र की निर्धारित अवधि समाप्त होने के पश्चात भी पूर्ण पालना नहीं होने से सहायक खनि अभियन्ता, चूरु द्वारा खननपट्टे का क्षेत्रफल बहुत कम 2800वर्गमीटर होने व अनुमोदित खनन योजना(माईनिंग प्लान) के अनुसार बैंच बनाकर सुरक्षित तरीके से खननकार्य किया जाना संभव नहीं होने का उल्लेख करते हुए उक्त खनन पट्टे को खण्डित करने के अनुमोदन का प्रस्ताव निदेशालय, उदयपुर को प्रेषित करते हुए प्रति इस कार्यालय को पृष्ठांकित की गयी। तत्पश्चात इस कार्यालय के पत्रांक 1687 दिनांक 07.09.2022 द्वारा निदेशालय को अनुशंभा की गयी। जिस पर निदेशालय, खान एवं भू विज्ञान विभाग, राजस्थान उदयपुर ने अपने पत्र क्रमांक: 825 दिनांक 08.09.2022 के द्वारा उक्त खनन पट्टा खण्डित करने का अनुमोदन प्रदान किया।

अतः सहायक खनि अभियन्ता, चूरु के प्रस्तावानुसार राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियमों में प्रदत्त शक्तियों का उपयोग करते हुए उक्त खनन पट्टा प्रतिभूति राशि जम्मा करते हुए तुरन्त प्रभाव से खण्डित किया जाता है।

भोमसिंह

अधीक्षण खनि अभियन्ता,  
बीकानेर वृत्त बीकानेर।

दिनांक: 9.9.2022

क्रमांक/सम/ 1909-14

प्रतिलिपी:-निम्न को सूचनार्थ एवं आवश्यक कार्यावाही हेतु प्रेषित है:-

1. श्रीमान निदेशक, निदेशालय, खान एवं भू विज्ञान विभाग, राजस्थान उदयपुर को उनके पत्र क्रमांक: निदे/प. 2(एच-1)चूरु/2022/825 दिनांक 08.09.2022 के संदर्भ में।
2. श्रीमान जिला कलक्टर, चूरु।
3. सहायक खनि अभियन्ता, चूरु को उनके पत्र क्रमांक 488 दिनांक 07.09.2022 के संदर्भ में।
4. उप वन संरक्षक, चूरु।
5. सर्वश्री अम्बे माईन्स एण्ड मिनरल्स, पता- खसरा नं.- 834/344, निकट ग्राम रणधीसर तहसील सुजानगढ़ जिला चूरु (राजस्थान) द्वारा सहायक खनि अभियन्ता, चूरु।
6. रक्षित पत्रायली

भोमसिंह

अधीक्षण खनि अभियन्ता,  
बीकानेर वृत्त बीकानेर।

कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग, चूरु(राजस्थान)  
Office of the Assistant Mining Engineer, Deptt. Of Mines and Geology, Near malji ka kamra, Old Sale  
tax office building, kothariya ka mohalla, Churu(Rajasthan) Tel. no 01562-250235

E-mail- ame.churu@rajasthan.gov.in

कमांक:- सखअ/चूरु/अप्र/एम.एम.एल.-65/1983/ 527 दिनांक :- 12-09-2022

To  
The Assistant Mining Engineer (Recovery)  
Mines & Geology Deptt.,  
Churu (Raj.)

Annex - F

Sub:- Application for recovery of money referred to in section 256/257 of the Rajasthan Land revenue Act 1956(Rajasthan Act 15 of 1956) .

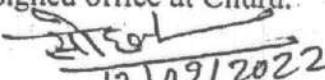
Sir,

This is an application for recovery of money referred to in section 256/257 of the Rajasthan Land Revenue Act 1956 (Rajasthan Act 15 of 1956).

\* The required particulars are as under:-

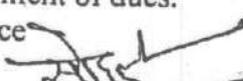
- |   |                                                                                  |                                                                                                                                                                                                                                                                                                                |
|---|----------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1 | The name of officer or authority To whom the sum is due & payable                | Assistant Mining Engineer, Churu                                                                                                                                                                                                                                                                               |
| 2 | Name & Description of the person from whom the sum is due & payable              | सर्वश्री चूरु लेबर को० सोसायटी, निवासी रणघीसर पहाड़ी, तहसील-सुजानगढ़, जिला- चूरु                                                                                                                                                                                                                               |
| 3 | Sum Due & Nature there of                                                        | एम.एल. 65/1983, खननपट्टा खनिज स्टोन बैलास्ट, निकट ग्राम-रणघीसर, तहसील-सुजानगढ़, जिला - चूरु में अवैध खनन पंचनामा दिनांक 03 से 07.07.2000 राशि 18,20,000/- अवैध खनन पंचनामा दिनांक 03.11.2012 राशि 1,10,67,986/- स्थिर भाटक अवधि-दि. 01.04.15 से 10.09.22 राशि-6,63,822/-<br><br>योग :- 1,35,51,808 /- गय ब्याज |
| 4 | The period, if any from which it is due & the date on which it become payable    | अवधि दिनांक 03.07.2000 से 10.09.2022 तक की बकाया व उस पर नियमानुसार देय ब्याज                                                                                                                                                                                                                                  |
| 5 | Process by which the sum may be recovered                                        | भू-राजस्व अधिनियम के तहत                                                                                                                                                                                                                                                                                       |
| 6 | Further Particulars, (if any against which process may be executed)              | समस्त चल-अचल सम्पति                                                                                                                                                                                                                                                                                            |
| 7 | Further particular, if required, under section 257 of Rajasthan Act, 15 of 1956. | समस्त चल-अचल सम्पति                                                                                                                                                                                                                                                                                            |

The sum is recoverable by you in the same manner as an arrear of revenue and you are therefore required to recover it as such and submit it to undersigned office at Churu.

  
12/09/2022  
ASSISTANT MINING ENGINEER  
Churu(Rajasthan)

CERTIFIED THAT :-

- The full efforts have been made for the recoveries the Govt. dues.
- The address of the defaulters available in the record has been given in the certificate.
- The 30/45 days notice was given to the defaulter for payment of dues.
- There is no refundable cases entered pending in this office

  
12/09/2022  
ASSISTANT MINING ENGINEER  
CHURU(Rajasthan)

# Annex - G

Government of Rajasthan  
Office of the Assistant mining engineer, Deptt. Of Mines & Geology, Churu (Rajasthan)  
Details mining leases at Randhisar Pahadi, Tehsil- Suljanganrh, Distt. Churu (Rajasthan)

S.No.	M.L. NO.	Name of lessee	Mineral	Area (in hect.)	date of registration	Status	cancelled date	Mining activity dose Date	Dues against	R.C. issued Dt. Under L.R. Act	Recovery amount under L.R. Act.	Date
1	11/1978	Pg Stone Crushing Ind.	Stone Ballast	0.3052	27-Apr-78	CANCELLED	09-09-22	16-08-09	5921559 Illegal mining	12-09-22	0	-
2	21/1988	Shyam greet	Stone Ballast	0.6000	12-Nov-73	CANCELLED	12-08-10	12-08-10	630000	12-09-22	0	-
3	48/1978	Surjaram Khaitk S/O Hanumanaram Khaitk	Stone Ballast	0.3570	15-Feb-79	CANCELLED	26-08-22	01-01-14	12813790	12-09-22	0	-
4	25/1979	Khatu Shyam Greet Udyog	Stone Ballast	0.3375	29-Aug-79	CANCELLED	09-11-21	01-01-14	8440767	12-09-22	0	-
5	95/1978	Bhegrath Mal Agarwal S/O Tota Ram Agarwal	Stone Ballast	0.1500	27-Feb-74	CANCELLED	28-07-21	01-01-14	4200000	12-09-22	0	-
6	54/1990	Kishan Singh Gehlot	Stone Ballast	0.5578	05-Dec-75	CANCELLED	26-08-22	01-01-14	14274674	12-09-22	0	-
7	65/1983	Churu Labor Conctor Co. Operative Society	Stone Ballast	0.2500	12-Nov-73	CANCELLED	09-09-22	01-01-14	12887986	12-09-22	0	-
8	54/1978	Mainradevi W/O Giridharlal Meghwal	Stone Ballast	0.2620	29-Aug-79	CANCELLED	09-09-22	01-01-14	7739380	12-09-22	0	-
9	32/1988	Niranjan Sharma	Stone Ballast	0.3500	06-Mar-74	CANCELLED	09-09-22	01-01-14	15257537	12-09-22	0	-
10	86/1983	Jagdamba Stone Crushing Industries,	Stone Ballast	0.5000	03-Jun-74	CANCELLED	09-09-22	01-01-14	21119259	12-09-22	0	-
11	45/1978	Inderdhk Golan-i	Stone Ballast	0.3500	02-Jun-80	CANCELLED	09-09-22	01-01-14	8007169	12-09-22	0	-
12	44/1978	Inderdhk Golan-i	Stone Ballast	0.5000	27-Jan-74	CANCELLED	09-09-22	01-01-14	18802143	12-09-22	0	-
13	52/1990	Yogesh Kumar Sharma S/O Niranjan Sharma	Stone Ballast	0.5461	31-Dec-80	CANCELLED	09-09-22	01-01-14	7778826	12-09-22	0	-
14	60/1983	Lalit Kumar Verma S/O Hanuman Mal Verma	Stone Ballast	0.3000	31-Oct-73	CANCELLED	09-09-22	01-01-14	20001179	12-09-22	0	-
15	62/1983	Randhisar Stone Crushing	Stone Ballast	0.2500	31-Oct-73	CANCELLED	09-09-22	01-01-14	17541195	12-09-22	0	-
16	74/1983	Parfi Devi W/O Nupa Ram	Stone Ballast	0.0900	12-Jan-79	CANCELLED	09-09-22	01-01-14	0	12-09-22	0	-
17	22/2003	Pratap Singh Rajpurohit	Stone Ballast	0.2500	31-Oct-73	CANCELLED	09-09-22	02-06-22	1300000	12-09-22	0	-
18	42/1978	Manglal	Stone Ballast	0.4582	27-Jan-74	CANCELLED	09-09-22	02-06-22	1276200	12-09-22	0	-
19	59/1981	Ajuna ram	Stone Ballast	0.2500	09-Jul-82	CANCELLED	09-09-22	03-06-22	860000	12-09-22	0	-
20	75/1983	Raju Devi	Stone Ballast	0.1500	15-Jan-79	CANCELLED	09-09-22	03-06-22	391400	12-09-22	0	-
21	36/1980	Biju Devi W/O Shrawan	Stone Ballast	0.3394	25-Aug-82	CANCELLED	09-09-22	03-06-22	0	12-09-22	0	-
22	151/1990	M/S Amby Mines and minerals,	Stone Ballast	0.2800	14-Aug-81	CANCELLED	09-09-22	10-09-22	1179500	12-09-22	1179500	17-09-22
23	15/1980	M/S Jai Ma Stone	Stone Ballast	0.5000	04-Nov-81	CANCELLED	09-09-22	10-09-22	0	-	0	-
24	41/1978	Sh. Megha ram	Stone Ballast	0.4000	27-Jan-74	CANCELLED	09-09-22	10-09-22	0	-	0	-
25	16/1999	Sh. Khyra ram	Stone Ballast	0.6000	13-Mar-74	CANCELLED	09-09-22	10-09-22	0	-	0	-
26	40/1987	M/S Ma Bhanani Stone	Stone Ballast	0.5581	26-Oct-77	CANCELLED	09-09-22	10-09-22	0	-	0	-
27	68/1978	Smt. Shanti Devi	Stone Ballast	0.2150	25-Jun-79	CANCELLED	09-09-22	10-09-22	0	-	0	-
28	73/1977	Sh. Shankar Lal	Stone Ballast	0.1575	27-Apr-78	CANCELLED	09-09-22	10-09-22	7468169	12-09-22	0	-
29	50/1979	Jain Stone Crushing- II	Stone Ballast	0.2700	21-Dec-74	CANCELLED	09-09-22	10-09-22	7468169	12-09-22	0	-
30	71/1983	Mangtu Ram	Stone Ballast	0.2616	02-Jan-79	CANCELLED	09-09-22	10-09-22	0	-	0	-
31	49/1983	Ramvatar Khaitk	Stone Ballast	0.2000	26-Nov-73	CANCELLED	09-09-22	10-09-22	0	-	0	-
32	53/1978	Vinod Kumar Bangarwa	Stone Ballast	0.2550	16-Feb-74	CANCELLED	09-09-22	10-09-22	0	-	0	-
33	101/1977	Mamta Devi S/O Narendra Kumar kaswan	Stone Ballast	0.3600	13-Jan-78	CANCELLED	09-09-22	10-09-22	0	-	0	-
34	162/1990	Rajendra Panwar	Stone Ballast	0.4800	27-Jun-81	CANCELLED	09-09-22	10-09-22	0	-	0	-
35	74/1978	Punhya Blast Suppller	Stone Ballast	0.4916	31-Jul-79	CANCELLED	09-09-22	10-09-22	401450	12-09-22	0	-
36	76/1983	Tarachand	Stone Ballast	0.4500	28-Jan-74	CANCELLED	09-09-22	10-09-22	0	-	0	-
37	86/1986	Ambika Stone Balast Suppliers	Stone Ballast	0.5523	18-Sep-81	CANCELLED	09-09-22	10-09-22	0	-	0	-
38	13/1978	Ashwini Kumar sahn	Stone Ballast	0.3500	15-Jan-79	CANCELLED	09-09-22	10-09-22	0	-	0	-
39	74/1982	Radkeshyam	Stone Ballast	0.5000	01-Jul-73	CANCELLED	09-09-22	10-09-22	0	-	0	-
40	92/1978	Babul poonhya	Stone Ballast	0.4500	30-Mar-79	CANCELLED	09-09-22	10-09-22	0	-	0	-
41	6/2001	Ramhwas Jat	Stone Ballast	0.6430	16-Feb-82	CANCELLED	16-09-22	31-05-21	0	-	0	-
42	40/1984	Ramh Ram Bawri S/O Ganesh Ram Bawri	Stone Ballast	0.1400	24-Feb-80	CANCELLED	16-09-22	01-01-14	0	-	0	-

भारतीय वन्य अभयारण्य, चंबल नदी नगर S.B.C.W.  
16680/2019 के अंतर्गत निर्देश 04.09.2019 के तहत जारी किया गया है। निर्देश 01.10.2019 के तहत जारी निर्देश 14.12.2017 को संशोधित किया गया है। निर्देश 3.20.07/1/- की तहत जारी किया गया है। निर्देश 12.09.2022 को संशोधित करी संशोधित, निर्देश को जारी किया गया है।

भारतीय वन्य अभयारण्य, चंबल नदी नगर S.B.C.W.  
9470/2016 के अंतर्गत जारी निर्देश 14.12.2017 को संशोधित करी 74.68.169/- नए संशोधित जारी किया गया है।

NGT O.A. 209/2022 (MEGH SINGH & ORS. Vs STATE OF RAJASTHAN & ORS.)

INDEX OF 45 OPERATIONAL STONE CRUSHERS LOCATED AT RANDHISAR HILL, TEHSIL- SUJANGARH, DISTRICT- CHURU

S.No.	Name of the unit	Unit ID	Site Address	Tehsil	District	IR On Page No.
1	Amar Grit Udyog	28049	Khasra No. - 343 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	1-7
2	Angira Stone	37977	Khasra No.- 924/31, 926/641 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	8-18
3	Anjani Crusher Udyog	42808	Khasra No.- 653/404 (New 1022/724) Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	19-30
4	Annapurna Stone Crusher	48310	Khasra No.- 640/344, Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	31-43
5	Ashirwad Stone Crusher	48724	Khasra No.- 406 (New 1022/724) Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	44-50
6	Ashopa Ind	29864	Khasra No.- 79 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	51-57
7	Bagri Bajari Udyog	36002	Khasra No.- 841 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	58-67
8	Bhagwati Stone Crushing Ind	52208	Khasra No.- 367 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	68-74
9	Bhairav Grit Udyog	38123	Khasra No.- 639/344 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	75-87
10	Bhawani Grit Udyog	41370	Khasra No.- 376 (New Khasra No. 736/376) Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	88-93
11	Choudhary Infra	102282	Khasra No.- 920/643 and 1098/644 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	94-104
12	Choudhary Stone Crusher	81848	Khasra No.- 837/830 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	105-109
13	G.S. Stone Crusher	28044	Khasra No.- 591/348 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	110-121
14	Ganpati Stone Crushing Industries	450	Khasra No.- 653/404 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	122-131
15	Godara Stone Crusher	20609	Khasra No.- 751/615 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	132-135
16	Gurukripa Stone Crusher	80963	Khasra No.- 29 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	140-152
17	Hari Om Grit Udyog	44113	Khasra No.- 922/919 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	153-162

18	Hari Om Stone Crusher	36709	Khasra No.- 901/894 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	163-168
19	Harsawal Stone Crushing Industries	28059	Khasra No.- Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	169-175
20	J.S.C. Works	28050	Khasra No.- 343 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	176-182
21	Jai Jagdamba Stone Crushing Industries	48277	Khasra No.- 344 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	183-188
22	Jai Shree Ram Industry	30282	Khasra No.- 321 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	189-195
23	Jain Stone Crushing Works	47215	Khasra No.- 364 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	196-203
24	Keshav Grit Udyog	29865	Khasra No.- 376 (New Kh No 706/376) Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	204-210
25	Krishna Naresh Kanhiya Industries	12324	Khasra No.- 800/790, 827/791 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	211-220
26	M/s Hari Om Crusher Udyog (Old- Anjani Stone Crusher)	29858	Khasra No.- 320 (New Khasara no. 1011/602) Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	221-226
27	M/s Maa Durga Stone Crushing Industries	29906	Khasra No.- 648/374 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	227-236
28	Mahalaxmi Crusher Udyog	48445	Khasra No.- 577/315 (750/577) Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	237-247
29	Maruti Mangal Stone Ind.	456	Khasra No.- 347 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	248-257
30	Mateshwari Stone Crusher	28055	Khasra No.- 801/700 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	258-264
31	Om Grit Udyog	37321	Khasra No.- 867/28 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	265-273
32	Partap Singh	8074	Khasra No.- 699/373 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	274-283
33	Pashupati Nath Stone Crusher	28057	Khasra No.- 648/374 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	284-295
34	R.K. Crushing Udyog	30281	Khasra No.- 653/404 (New Khasra No. 695/404) Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	296-308
35	R.K. Industry	29860	Khasra No.- 738/374 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	309-319
36	Randhisar Stone Crushing Industries	29862	Khasra No.- 319 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	320-327

37	Shree Balaji Stone Supplier	458	Khasra No.- 375 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	328-336
38	Shree Maa Devi Crushing Industries	30968	Khasra No.- 671/79 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	337-346
39	Shri Devi Ind.	28060	Khasra No.- 373 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	347-352
40	Shri ganesh grit ugyog	43901	Khasra No.- 367 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	353-358
41	Shri Jagdamba Stone Crusher	22041	Khasra No.- 536/319 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	359-377
42	Shri Krishna Stone Dust Udhog	47173	Khasra No.- 938/918 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	378-386
43	Shri Maa Veshno Devi Stone Crusher	82833	Khasra No.- 834/833 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	387-393
44	Shri Shakti Stone Crushing Industries	22039	Khasra No.- 367 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	394-404
45	Uma Grit Udyog	11531	Khasra No.- 376 Village- Randhisar, Tehsil- Sujangarh, District- Churu	Sujangarh	Churu	405-412